

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 101
(IB)-1024/ND/2018**

Under Section: 9 of IBC.

In the matter of:

M/s Realfin Solutions Private Limited

....Applicant

Vs.

M/s Nikhil Footwears Private Limited

...Respondent

Order delivered on 14.05.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI PRADEEP R. SETHI
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Rajesh Bhardwaj, Adv.
	: Mr. Abhishek Bose, Adv.
	: Mr. Ajay Pal Singh, Adv.
For the Respondent	: Mr. Manoj Chauhan, Adv.
	: Ms. Juhi Bhambhani, Adv.

ORDER

Learned counsel for both the parties state that matter is settled and places the copy of the settlement agreement duly executed between the parties on 25.04.2019. The learned counsel for the applicant makes a request to allow to withdraw the application subject to

compliance of the settlement terms and seeks and is granted liberty to revive the application in case of breach the settlement agreement by the Corporate Debtor. IB-1024/ND/2018 is disposed of in terms of the above order.

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

